[Shrimati Tharadevi Siddhartha]

V (a) Annual Report and Accounts of the National Academy of Medical Scien ces (India), New Delhi, for the year 1989-90, together with the Auditors' Re port on the Accounts.

The Code of Criminal

Procedure

- (b) Review by Government on the working of the Academy.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

91 for (a) to (c)]

[Placed in Library. See No. LT. 412/

- VI (a) Annual Report and Accounts of the Lala Ram Sarup Tuberculosis Hos pital, New Delhi, for the year 1987, to gether with the Auditors' Report on the Accounts.
- (b) Review by Government on the working of the Hospital.
- (c) Statement gividg reasons for the delay in laying the papers mentioned at(a) above.

[Placed in Library. See No. LT 412/91 for (a) to (c)]

Export of Frozen Fish and Fishery Products (Quality Control and Inspection) (Second Amendment) Rules, 1990

THE DEPUTY MINISTER THE IN MINISTRY OF **COMMERCE** (SHRI SALMAN KHURSHEED): Madam. I lav on the Table under sub-stction (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963, a copy (in English and Hindi) of the Ministry of Commerce S.O. No. 3331, dated the 15th Notification December, 1990, pabifahing the Export of and Fishery Products (Quality Frozen Fish Control and Inspection) (Second Amendment) Rules, 1990 [Placed in Library. See No. LT 515/91]

LEAVE OF ABSENCE

THE DEPUTY CHAIRMAN; I have to inform Members that the Chairman has received a letter from Shri Shanti Tyagi stating that he has been admitted in Dr. Ram Manohar Lohia Hospital for treatment and that he regrets his inability *to* attend the current Session of Rajya Sabha and he has requested for grant of leave of absence from all the sittings of the current Session.

Is it the pleasure of the House that permission be granted to Shri Shanti Tyagi for remaining absent from all meetings of the House during the current Session?

(No Hon. Member dissented)

THE DEPUTY CHAIRMAN: Permission to remain absent is granted,

THE CODE OF CRIMINAL PROCE-DURE (SECOND-AMEDMENT) BILL, 1991

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

The question was proposed,

SHRI DIPEN GHOSH (West Bengal): Madam, this particular Bill which the honourable Home Minister is seeking to introduce was disapproved by this House only during the first leg of the Budget Session. I would like to know from the honourable Home Minister to what extent this Bill is different from the Bill which he had moved last time, which was c?is-.*iHsed and disapproved.

SHRI S. B. CHAVAN: This is a Bill which is being introduced in the 160th Session after the prorogation of the House after the last Session and, therefore. I think that there should be no objection for introducing this Bill. In fact, there is a slight change in this Bill. This Bill covers a number of other hems also